

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:468
ANSWERED ON:09.12.2013
NEW LAW ON MATCH FIXING
Jindal Shri Naveen

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government's attention has been drawn to the alleged match fixing in some domestic T-20 league cricket matches involving players and others;
- (b) whether there are no specific provisions in the law or Indian Penal Code regarding match fixing by players in sports and whether ambiguity persists in Public Gambling Act or Prevention of Corruption Act, 1988 to nab sportspersons for cheating conspiracy;
- (c) if so, the details thereof along with the reaction of the Government thereto;
- (d) whether the Government proposes to formulate a new law to deal with unfair practices in all kinds of sports;
- (e) if so, the details thereof along with the time by which the law will come into force; and
- (f) the other steps taken/being taken by the Government to curb match fixing and other malpractices in sports?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a) Yes, Madam.

(b) & (c) Under the existing laws various agencies of the Government take action to curb the incidents of unfair practices in sports. However, the Government has felt the need to enact a standalone legislation to prevent and combat sporting fraud affecting the integrity of sports and fair play in relation to national and international sporting events and for matters connected therewith or incidental thereto.

(d) Yes, Madam.

(e) & (f) In order to curb match fixing and other unfair practices in sports, Ministry of Youth Affairs & Sports along with Ministry of Law & Justice have prepared a draft legislation, salient features of which are annexed. The views of public and all stakeholders on the draft Bill were sought by 3rd December, 2013. Since the views have to be examined and further consultation is required before the Bill is finalized, put up to the Union Cabinet for approval and then introduced in Parliament, it is not possible to indicate a definite time-frame for enactment of the said Bill. To curb the incidents of unfair practices in sports, various agencies of the Government are taking action under the existing laws.